

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1459/2007

Date 11/10/2007

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S INDIAN OIL CORPORATION LTD.
PATHANKOT DEPOT, CHAKKI BANK PATHANKOT

M/S INDIAN OIL CORPORATION LTD.

Appellant

Vs

C.C.E. CHANDIGARH

STAY ORDER NO. 1010/07-EX. Respondent

I am directed to transmit herewith a certified copy of Final order No. *508/07-EX.* dated *04-10-07* passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

M. S. H.
Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017

2. Adv. / Consult

MR.L.P. ASTHANA & MS REENA KHAIR

R-163, SECOND FLOOR, GREATER KALASH-1, NEW DELHI - 110 048.

3. C.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

M. S. H.
Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. V

Excise Appeal No. 1459 of 2007 with
Excise Stay Application No. 1186 of 2007

[Arising out of Order-in-Appeal No. 54/CE/APPL/JAL/2006 dated
27.2.2007 passed by Commissioner of Central Excise (Appeals), Jalandhar]

For approval and signature:

Hon'ble Dr. T.V. Sairam , Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

T.V. Sairam

-
1. Whether Press Reporters may be allowed to see : Yes
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 : Yes
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair : seen
copy of the Order?
 4. Whether Order is to be circulated to the : Yes
Departmental authorities?
-

M/s. Indian Oil Corporation Ltd.

Appellant

Vs.

Commissioner of Central Excise,
Chandigarh

Respondent

Appearance:

None for the Appellant

Shri M.S. Tata, DR for the Respondent

CORAM:

Hon'ble Dr. T.V. Sairam, Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

Date of decision : 4.10.2007

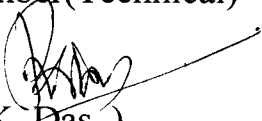
Final ORDER NO. 508/2007EX
STAY ORDER No 1010/2007EX

Dr. T.V. Sairam (for the Bench):

As clearance of Committee on Disputes has not been produced when the matter was called by the appellant, the appeal stands dismissed with liberty to revive the same as and when such clearance is obtained. Ordered accordingly.

(Dictated in the open Court)


(Dr. T.V. Sairam)
Member(Technical)


(P.K. Das)
Member(Judicial)

SS